

II. (i) Fifth Annual Report and Accounts of the Cashew Corporation of India Limited, for the year 1974-75, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(ii) Review by Government on the working of the Corporation.

[Placed in Library. See No. LT-10326/76 for (i) and (ii)].

**Annual Report (1973) of the Registrar of Newspapers for India, Part-II**

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI DHARAM BIR SINHA): Sir, I beg to lay on the Table a copy (in English and Hindi) of the Seventeenth Annual Report of the Registrar of Newspapers for India, Part II, entitled 'Press in India' 1973. [Placed in Library. See No. LT-10328/76].

**REPORT OF THE PUBLIC ACCOUNTS COMMITTEE (1975-76)**

DR. K. MATHEW KURIAN (Kerala): Sir, I beg to lay on the Table a copy of the Hundred and Ninety-fifth Report of the Public Accounts Committee (1975-76) on paragraph 10 of the Report of the Comptroller and Auditor General of India for the year 1973-74, Union Government (Railways) relating to Rajdhani Express.

**REPORT OF THE COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES**

SHRI BHAIYA RAM MUNDA (Bihar): Sir, I beg to lay on the Table a copy (in English and Hindi) of the Forty-eighth Report of the Committee on the Welfare

of Scheduled Castes and Scheduled Tribes on the Ministry of Finance (Department of Banking)—Recruitment of Probationary Officers in the Bank of India.

**THE PAYMENT OF WAGES (AMENDMENT) BILL, 1976**

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI INDER KUMAR GUJRAL): Sir, on behalf of the Labour Minister, Shri K. V. Raghunatha Reddy, I beg to move that the following amendment made by the Lok Sabha in the Payment of Wages (Amendment) Bill, 1976, be taken into consideration, namely :—

*Enacting Formula*

"That at page 1, line 1,—

for "Twenty-sixth" substitute "Twenty-seventh"."

Sir, this is a small, verbal amendment and it has been notified.

*The question was put and the motion was adopted.*

SHRI INDER KUMAR GUJRAL: I move that the amendment made by the Lok Sabha in the Bill be agreed to.

*The question was put and the motion was adopted.*

SHRI T. K. SRINIVASAN (Tamil Nadu): Sir, I want to know . . .

MR. CHAIRMAN: It is not admitted. You please meet me and I will explain it to you.

DR. K. MATHEW KURIAN (Kerala): You should allow the calling attention motion.

MR. CHAIRMAN: When he agrees, why are you interpreting his mind?